

(b)

<i>Sl. No.</i>	<i>Year</i>	<i>No. of telephone connections provided</i>
1	2	3
1.	1987-88	3456
2.	1988-89	7014
3.	1989-90	8454
		18924

Telephone Connections in Andaman and Nicobar Islands

7355. SHRI MANORANJAN BHAKTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applicants waiting for telephone connections at Andaman and Nicobar Islands as on 28 February, 1990; and

(b) the action proposed by Government to provide the telephone connections to all the applicants?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) 664.

(b) It has been planned to wipe out the existing waiting list during initial years of the 8th Plan and to make telephone connections available practically on demand for the Islands of Andaman & Nicobar by the end of 8th plan.

Appointment of Directors in C-DOT

7356. SHRIJANARDHANAPOOJARY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have appointed two new directors in C-DOT in place of the two who were removed in March, 1990; and

(b) if so, the details of the bye laws, rules and regulations of C-DOT under which they have been appointed?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir, temporary.

(b) Rule 14 of C-DOT Rules and regulations regarding appointment of Executive Director and Director is reproduced below:

Rule 14 — Appointment of Executive Director, Directors:

"The appointment of Executive Director and Directors shall be made by invitation by the Committee with the approval of the Chairman of the Council. Subject to the provisions of Rule 17, the Executive Director and Directors shall normally hold office for a period not exceeding five years at a time. Their emoluments, allowances and other conditions of service shall be fixed by the Council."